

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

CP No. 267 of 1994 In
OA 2396 of 1993

New Delhi this the 1st day of September, 1994

Mr. Justice S.K. Dhaon, Acting Chairman
Mr. B.N. Dhoundiyal, Member

Shri V.V. Sthyavrathan
R/o M-97, Saket,
New Delhi-110017.

....Petitioner

By Advocate Shri K.N.R. Pillay

Versus

Shri Masih-uz-Zaman
General Manager,
Northern Railway,
Baroda House,
New Delhi.

...Respondent

ORDER (ORAL)

Mr. Justice S.K. Dhaon, Acting Chairman

In this Contempt Petition Shri Masih-uz-Zaman, the General Manager is the sole respondent. The compliant is that in spite of the order dated 15.04.1994 of this Tribunal and the representation dated 23.06.1994 of the petitioner, provisional pension has not been paid to the petitioner so far. We have a feeling that the petitioner has come rather prematurely to this Tribunal with this Contempt Petition. The respondents ^{should} ~~shall~~ see to it that provisional pension, if not already paid, shall be paid to the petitioner within a period of one month from the date of receipt of a certified copy of this judgment so that this Tribunal may not be compelled to initiate contempt proceedings.

With these observations, this Contempt Petition is disposed of summarily.

B.N. Dhoundiyal
(B.N. DHOUNDIYAL)
MEMBER (A)

S.K. Dhaon
(S.K. DHAON)
ACTING CHAIRMAN

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